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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK  
ORIGINAL APPLICATION NO.322 OF 2010

Cuttack this the 8th day of July, 2010

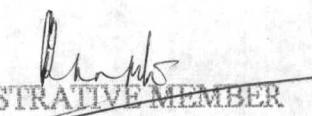
CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Heard Shri A.Routray, learned counsel for the applicant. Shri Routray submits that the answer sheet which he has procured relating to Paper-A, he has noticed some errors in awarding marks, but he has not brought this fact to the notice of the competent authority. He seeks liberty to file a detailed representation bringing out such discrepancies which he has noticed in awarding marks in the answer sheet in respect of Paper-A of the Departmental Examination for the post of Postman held on 31.1.2010. The submission of the learned counsel for the applicant appears to be reasonable and hence liberty is granted to file a detailed representation pointing out the irregularities/errors in evaluation of marks in respect of Paper-A. Shri G.P.Mohanty, learned Addl. Standing Counsel appearing on behalf of the Respondents is present and has no objection if such liberty is granted to the applicant's counsel. If any such representation is filed within two weeks, the Respondent Nos. 1, 2 and 3 shall do well in disposing of the same within four weeks thereafter.

Accordingly, the O.A. is disposed of with the above direction *without going into the merit of the case.*

Send copies of this order along with copies of the O.A. to Respondent Nos. 1, 2 and 3 for compliance and free copies of the order be made over to the learned counsel for the parties.

  
ADMINISTRATIVE MEMBER